

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 482
TO BE ANSWERED ON FRIDAY, THE 26TH FEBRUARY, 2016
PHALGUNA 7, 1937 (SAKA)**

ACTION AGAINST TAX EVADERS

†482. SHRI NANA PATOLE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Central Board of Direct Taxes (CBDT) intends to take stringent action against tax evaders and if so, the details thereof;*
- (b) whether the matter regarding constitution of regional direct taxes advisory committee in the country is under consideration of the Government; and*
- (c) the details of the action taken by the CBDT against the businessmen showing low return of their income for tax evasion purpose?*

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI JAYANT SINHA)**

(a) Appropriate action under relevant laws against tax evaders is an on-going process. Such action under direct tax laws includes searches, surveys, enquiries, assessment of income, levy of tax, interest, penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable. The tax, interest and penalties, forming part of the total liability of each assessee, are enforced as per law.

(b) Regional Direct Taxes Advisory Committees have already been constituted by the Government for 64 stations in the country.

(c) As submitted in reply to part (a) of the question, appropriate action against tax evaders under direct tax laws is an on-going process. However, disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income-tax Act, 1961.
